

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

111. C.P. (IB)/408(MB)2024

IN THE MATTER OF

Chandrakant Vedu Borase

... Petitioner

VS

Kalyani Sapkal

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: None present

For the Respondent: None present

ORDER

CP/408/2024 - The case has been called up twice. There is no representation on behalf of the petitioner. In the interest of justice, adjourned to **08.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/